

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.110/94

Dt. of Order:08.06.1994

Between

Sri K.Srinivasulu

.. Applicant

and

1. The Sub-Divisional Officer,
Telecom, Chittoor-517007

2. The Telecom Distt. Manager,
Tirupathi - 517 501

3. The Chairman,
Telecom Commission
(rep. Union of India)
New Delhi-110 001.

.. Respondents

Counsel for the Applicant :: Mr. C. Suryanarayana

Counsel for the Respondents :: Mr. N.R. Devraj, Sr.CGSC

CORAM:

HON'BLE SHRI A.B. GORTHI, MEMBER(ADMN) ..

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER(JUDL.)

ORDER

(As per Hon'ble Shri A.B.Gorthi, Member(Admn)

The applicant states that he was initially engaged as a casual mazdoor under Sub-Divisional Officer, Telecom Tirupathi on 1.6.84. Ever since he has been working as a casual mazdoor under different SDOs with some short intermitte brakes. Such brakes did not exceed at any time a period of six months and the said brakes were caused merely on account of the fact that there was no work and not because that the applicant abandoned the work. Finally, he ~~has been~~ dis-engaged with effect from 1.7.92.

Copy to:-

1. The Sub Divisional Officer,
Telecom, Chittoor - 517 007.
2. The Telecom District Manager,
Thirupathi - 517 501.
3. The Chairman, Telecom Commission,
Union of India, New Delhi - 110 001.
4. One copy to Mr.C.Suryanarayana, Advocate,CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr,CGSC,CAT,Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

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2. Heard learned counsel for both the Parties. Mr C. Suryanarayana, Counsel for the applicant contends that as the applicant had worked with the respondents for 240 days in a year, the respondents are duty bound to keep the name of the applicant on the live casual labour register and re-engage him as soon as there is work.

3. There does not seem to be any dispute about the facts that the applicant worked with the respondents as stated in the OA. Accordingly, we dispose of this OA with the following direction to the respondents.

1. The name of the applicant shall be taken on the live casual labour register.
2. The applicant shall be re-engaged as soon as there is work and in preference to freshers and juniors.
3. The case of the applicant for grant of temporary status and his subsequent regularisation will be taken up in accordance with the extant scheme.
4. OA ordered accordingly. No costs.

T.C.R.
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

A.B.G.
(A.B. GORTHI)
Member(Admn)

Dated: The 08th June, 1994

(Dictated in the Open Court)

mvl

Amranya 20/6/94
DEPUTY REGISTRAR(J)

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TEMPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR. R. RANSARAJAN : MEMBER(A)

Dated: 8- 6 -1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

C.A.No. 110/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Placed

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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